

**ORDER SHEET FOR MAGISTRATE'S RECORDS. Adv: J. Borah.  
DISTRICTS : SONITPUR**

**IN THE COURT OF SESSIONS JUDGE, SONITPUR AT TEZPUR**

**MISC. (CRIMINAL (Bail) Case No. 533 of 2022**

**Deepak Topno , Petitioner VS. STATE OF ASSAM.**

Sl. No.	Date	<u>order</u>	Signature
	<b><u>31-10-22</u></b>	<p>Seen the petition No. 2279/22 filed by one Dipak Topno, seeking bail for accused Sanjay Firoz Kullu, in connection with Chariduar PS Case No. 111/22 u/s 302 IPC, corresponding to GR case No. 1314/22.</p> <p>I have heard the learned lawyers appearing for both sides. I have also gone through the case diary.</p> <p>Learned counsel appearing for the State Mr. Munin Chandra Baruah vehemently objected the bail prayer of the accused contending inter-alia that it is a very serious offence of death of a newly wedded wife in her in-laws house within six month of marriage under suspicious circumstances and given the nature and gravity of the offence accused do not deserve to be released on bail.</p> <p>On the other hand, learned counsel appearing for accused assiduously contends that accused is totally innocent, he does not know under what circumstances his wife died. Immediately after her disappearance from the house, he lodged missing entry in the police station and made search her but could not trace out. However,</p>	

eventually her dead body was found in the well. It is further contended that there was no such quarrel or maltreatment by accused with his wife. Therefore, learned counsel contends that given the period of detention of accused in judicial custody he may be enlarged on bail.

Having heard the contentions of the learned counsel appearing for both sides and on careful perusal of the case diary, it transpires that undoubtedly a newlywed wife died in the house of her husband under suspicious circumstance that her dead body was found inside the well in the compound of the accused person. Irrespective of the missing entry lodged by accused and plea of innocence by accused but the case diary reveals that after the marriage accused has subjected her physical and mental torture which has been communicated by deceased to her parents over phone and on 05-06-2022 when Ester Toon made phone call to deceased, she received the phone call and reported her that on the said night she had a quarrel with her husband and on the same night she was missing from the house which is a grave and serious circumstance and there is no sufficient explanation of the husband where about of his wife except his plea of innocence. Therefore, case diary reveals a circumstance which is grave and serious as a newlywed wife died in the house of her husband but the reason for her death could not properly explained by her husband.

Situated thus, this court failed to accept the submission made by the learned counsel appearing for accused. Consequently, the bail prayer of accused Sanjay Firoz Kullu stands rejected.

Accordingly, bail application stands disposed off.

Let case diary be returned along with a copy of this order.

(C.B. Gogoi)  
Sessions Judge,  
Sonitpur, Tezpur